



Government of Jammu and Kashmir

Finance Department

Civil Secretariat, Srinagar.

Notification

Srinagar, the 12th May, 2017

SRO 208.- In exercise of the powers conferred by Sub-Section (2) of Section 3 of the Jammu and Kashmir Entry Tax on Goods Act, 2000, (Act No. IV of 2000), the Government hereby exempt from payment of Entry Tax, leviable under the said Act to the import of eatable materials & other items being used in Langars/Bhandaras to be set up by the NGOs for providing free food to the yatris during Shri Amarnath Ji Yatra, 2017 subject to the condition that the Chief Executive Officer, Shri Amarnath Ji Shrine Board certifies that the Langars/ Bhandaras are being set up by the NGOs with his prior permission.

By order of the Government of Jammu and Kashmir.

Sd/-

(Navin K. Choudhary), IAS

Commissioner/Secretary to Government
Finance Department

No. ET/Estt/127/2010

Dated:- 12 -05-2017

Copy to the:-

1. Principal Secretary to Hon'ble Governor, J&K.
2. Secretary to Government, Department of Law, Justice & Parliamentary Affairs (w.7.sc).
3. Chief Executive Officer, Shri Amarnath Ji Shrine Board, J&K, Srinagar.
4. Commissioner, Commercial Taxes Department, J&K, Srinagar.
5. Deputy Commissioner Commercial Taxes, Check Post Lakhanpur.
6. OSD to Hon'ble Finance Minister.
7. Special Assistant to Hon'ble Minister of State for Finance.
8. Private Secretary to Commissioner/Secretary, Finance.
9. Stock file/Incharge website, Finance

(Dr. Vishal S. Parihar)

Under Secretary to Government
Finance Department